

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/GT/2014

Subject : Approval of tariff of Ramagundam Super Thermal Power Station Stage-I & II (2100 MW) for the period from 1.4.2009 to 31.3.2014 after truing-up.

Petition No. 292/GT/2014

Subject : Approval of tariff of Ramagundam Super Thermal Power Station Stage-I & II (2100 MW) for the period 2014-19.

Date of hearing : **19.4.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : APPC (Commercial) and others

Parties present : Shri Ajay Dua, NTPC
Shri Nishant Gupta, NTPC
Shri Bhupinder Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri V.K. Garg, NTPC
Shri Rohit Chhabra, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

These petitions were taken up today for hearing.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and prayed that tariff of the generating stations for the period 2009-14 may be revised after truing-up exercise and the tariff for the period 2014-19 may be determined as claimed in the petition. He further submitted that additional information as sought for by the Commission has been filed and copies have been served on the respondents.

3. The learned counsel for the respondent, TANGEDCO prayed for grant of time to file its reply in the matter.

4. The Commission after hearing the parties, directed the petitioner to submit additional information, on affidavit, with advance copy to the respondents, on or before 10.5.2016, as under:

- (i) Statement showing the year-wise details of depreciation un-recovered, if any, till 31.3.2014 on account of availability lower than NAPAF;
- (ii) Detailed break-up of the activities along with the cost incurred for each works related to Ash Pond or Ash Handling system alongwith the cost incurred for each work under the works relating to Ash Pond or Ash Handling system and N2 Dyke strengthening. Further he estimated expenditure envisaged for Ash Handling System/ Ash Dyke Raising and N2 Dyke strengthening in the original scope of work, actual expenditure incurred as on COD of the generating station till 2018-19;



- (iii) Details of expenditure incurred towards raising of N1 Ash Pond work and the variation in the amount allowed by the Commission in Petition No. 189/GT/2013 and now being claimed in the present petition;
- (iv) Details in respect of water charges such as contracted quantum of water and allocated quantity, actual annual water consumption for the last 5 years (2009-14) along with the copy of the notification(s) of water charges;
- (v) Details of capital spares on projected basis for the period 2009-14.

5. The respondents shall file their replies, if any by 20.5.2016 with advance copy to the petitioner who shall file its rejoinder, if any, by 26.5.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

6. Subject to the above, the Commission reserved its order in these petitions.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

